

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 808/2017  
O.A No. 3352/2013**

This the 21<sup>st</sup> day of December, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Sonu Kaushik  
S/o. Late Sh. Ved Prakash Kaushik  
R/o. H. No. 465, Mohalla Maharam,  
Shahdara, Delhi – 32. ....Petitioner

(By Advocate : Mr. Ajesh Luthra)

Versus

1. Sh. Amulya Patnaik  
Commissioner of Police,  
PHQ, MSO Building IP Estate, New Delhi.
2. Sh. Alok Kumar,  
Addln. Commissioner of Police,(Crime & Railway)  
PHQ, MSO Building, IP Estate, New Delhi.
3. Sh. R. A. Sanjeev  
D.C.P (Establishment), PHQ, MSO Building,  
IP Estate, New Delhi. ....Respondents

(By Advocate : Mr. Amit Anand)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :**

When this matter is taken up for hearing, learned counsel for respondents while producing an order dated 14.12.2018 in W.P. (C) No. 13506/2018 of Hon'ble High Court of Delhi filed against the orders of this Tribunal

where under the Hon'ble High Court observed that the Tribunal shall not proceed with the contempt proceedings, prayed for the disposal of the C.P.

2. In the circumstances and in view of the order passed by the Hon'ble High Court of Delhi, the Contempt Petition is closed and the notices are discharged. However, the applicant is at liberty to avail his remedies in accordance with law, once the W.P. (C) is finally decided or the stay is vacated.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/